

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3123
ANSWERED ON:29.11.2010
NORMS FOR SEZS
Badal Harsimrat Kaur

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of norms regarding requirement of land for setting up of Special Economic Zones (SEZs) in various sector;
- (b) whether the Government has received requests from various States regarding reviewing these norms to make them more conducive to the availability of land in States and viability of SEZs;
- (c) if so, the details thereof;
- (d) whether the Government proposes to make these norms more State specific and viability oriented;and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a): Procedure for setting up of SEZs have been laid down in the SEZ Rules, 2006. The Rules, inter-alia, provide for minimum area requirements for various categories of SEZs as indicated below:

Type	Area	Area for Special States /UTs
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Multi- product	1000 hectares	200 hectares
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Multi services	100 hectares	100 hectares
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Sector specific	100 hectares	50 hectares
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Handicraft	10 hectares	10 hectares
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IT	10 hectares & min. built up area as per SEZ rules.	10 hectares & min. built up area as per SEZ rules.
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Gems and Jewellery	10 hectares & min. built up area as per SEZ rules.	10 hectares & min. built up area as per SEZ rules.
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Bio-tech and Non- 10 hectares & min. 10 hectares & min.
conventional energy built up area as built up area as
(including solar per SEZ rules. per SEZ rules.
energy equipments/
cell but excluding
SEZs for non-
conventional
energy
production
and manufacturing)

FTWZ 10 hectares & min. 10 hectares & min.
built up area as built up area as
per SEZ rules. per SEZ rules.

The Special States/UTs are Union Territories including the erstwhile Union Territory of Goa and the Special category States of Assam, Meghalaya, Nagaland, Arunachal Pradesh, Mizoram, Manipur, Tripura, Himachal Pradesh, Uttaranchal, Sikkim, Jammu & Kashmir.

(b) to (e): Requests have been received from some quarters including some State Governments to relax the norms relating to minimum land area requirement. However, the same has not been agreed to.